



LEGISLATIVE ASSEMBLY OF GOA

**The Goa State Commission for
Backward Classes (Amendment)
Bill, 1993**

(Bill No. 33 of 1993)

**(As passed by the Legislative Assembly of Goa
on the 25th day of November, 1993)**

**GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PANAJI
NOVEMBER, 1993**

The Goa State Commission for Backward Classes
(Amendment) Bill, 1993

(Bill No. 33 of 1993)

A

BILL

to amend the Goa State Commission for Backward Classes Act, 1993.

Be it enacted by the Legislative Assembly of Goa in the Forty-fourth Year of the Republic of India as follows: —

1. *Short title and commencement.* — (1) This Act may be called the Goa State Commission for Backward Classes (Amendment) Act, 1993.

(2) It shall come into force at once.

2. *Amendment of section 3.* — In clause (a) of sub-section (2) of section 3 of the Goa State Commission for Backward Classes Act, 1993 (Goa Act 13 of 1993), for the words “a person eligible for such appointment”, the words “a person who is qualified to be appointed as a Judge of a High Court or as a District Judge” shall be substituted.